## GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

STARRED QUESTION NO:17 ANSWERED ON:05.08.2013 NEW LAW ON MATCH FIXING Bajirao Shri Patil Padamsinha ;Bali Ram Dr.

## Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government's attention is drawn to the alleged match fixing in some domestic T-20 league cricket matches involving players and others;
- (b) if so, whether the Government proposes to formulate a new law to deal with unfair practices in all kinds of sports;
- (c) if so, the details thereof;
- (d) the time by which the law will come into force; and
- (e) the other steps taken/being taken by the Government to curb match fixing and other malpractices in sports?

## **Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.17 FOR REPLY ON 05-08-2013 ASKED BY DR. PADMASINHA BAJIRAO PATIL AND SHRI BALIRAM JADHAV REGARDING NEW LAW ON MATCH FIXING.

- (a) Yes, Madam.
- (b) Yes, Madam.
- (c) to (e) In order to curb match fixing and other unfair practices in sports, Ministry of Law has prepared a draft legislation and has sought the views of the Ministry of Youth Affairs & Sports. Since some of the issues need detailed deliberation and consultations among various Ministries/ Departments of Government of India and other stake-holders, it is not possible to indicate a definite time frame for enactment of the said Bill. To curb the incidents of unfair practices in sports, various agencies of the Government are taking action under the existing laws.